

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No501

Comp.App. 33 of 2021
In
CP(CAA) 39 of 2021
In
CA(CAA) 80 of 2020

Order under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd
AM Associates India Pvt Ltd
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

Order delivered on ..10/05/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhruvad Vahani, Mr. Aditya Mehta, Mr. Nirag
Pathak, Mr. Arjun Joshi, Advocates
For the Respondent No.1 : Mr. Ashim Sood, Mr.Nachiket Dave
For the Respondent No.2 : Sr. Adv. Mr. Navin Pahwa
For RD : Mr. Sanjeev Kumar Jain, Assistant Director
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ORDER

Learned Counsel for the Applicant a/w Learned Counsels for the Respondents jointly request for adjournment. The Learned Counsel for the Respondent No. 1-the Chairperson and Learned Counsel for the Respondent No. 2, Arcelor Mittal Nippon Steel India Ltd., (formerly known as Essar Steel India Ltd.,) states that order dated 28-03-2022 is complied. Affidavit of Respondent No. 1 & affidavit of the auditor has also come on record. In the affidavit, it is not clarified that, whether he is the same auditor, who had drawn the list of unsecured creditors of Arcelor Mittal Nippon Steel India Ltd., as on 08-09-2020 though specific direction was given in the order.

Separate list of documents, containing ledger account of the Essar Bulk Terminal Limited and Essar Bulk Terminal Paradip Limited are filed. On perusal of the said documents it is seen that it is not in the form of the ledger account containing debit and credit entry separately and the gross total of debit & credit entry . The statements which are filed only reflect in local cur. and running balance date wise. We further direct that Auditor either remain present to make statement on the next date of hearing or to file affidavit whether he had drawn the list of unsecured creditors of Arcelor Mittal Nippon Steel India Ltd.,as on 08-09-2020. Let the proper ledger statement as maintained in the books of account be filed showing separate debit and credit ledger entries within two weeks.

Adjourned to 30.06.2022 at 2:30 p.m.

Sd/-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**